

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-01(PB)/2018**

**IN THE MATTER OF:**

Bank of India

Vs.

Amrapali Princely Estate Pvt. Ltd.

.... Applicant/Petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.03.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the Petitioner/Applicant : Ms. Juhi Bhambhani, Adv.

For the Respondent :

**ORDER**

This matter involves similar question as in (IB)-121(PB)/2017, accordingly the same is adjourned to be heard alongwith (IB)-121 (PB)/2017 on 3<sup>rd</sup> April, 2018.

-Sel-

**(M.M.KUMAR)  
PRESIDENT**

-Sel-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**